

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 119 of 2020**

**In the matter of:**

**Vivek Mudgil**

**....Appellant**

**Vs.**

**Eninov Systems Pvt. Ltd. & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Deep Verma, Advocate.**

**For Respondents: Mr. Harsh Sethi, For R-2.**

**ORDER**  
**(Virtual Mode)**

**18.12.2020:** Mr. Deep Verma the Learned Counsel appearing for the Appellant informs this Tribunal that the Appellant has filed an 'Affidavit' in Diary No. 24198 on 17<sup>th</sup> December, 2020 before the Office of the Registry. Hence, the Office of the Registry is directed to keep the said 'Affidavit' of the Appellant in the instant file before the next date of hearing on **15<sup>th</sup> January, 2021.**

In the meanwhile, it is open to the Learned Counsel for Respondent No. 2 Mr. Harsh Sethi to file their 'Written Submissions' before the Office of the Registry on or before 8<sup>th</sup> January, 2021 with a copy being served to the Learned Counsel for the Appellant well in advance.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

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